

About the script let me gratefully acknowledge that Tandonji and many others from the Sammelan helped us. They accepted that if Devanagari script is to be made the main script of India, there must be some improvement in the script to make it more scientific and more useful for the whole country. Do you know what happened? In spite of all the efforts and patronage of Tandonji, when I appealed to the Hindi Sahitya Sammelan at Banaras, they said: "We know you are in the majority and therefore you are free to introduce the reformed Nagari script in all parts of the country except U.P. You spread the reformed Nagari script, but not in U.P." The Bombay Government accepted the reform, the Assam Government and the Bengal Government also accepted the reformed script for Hindi. When we succeeded to that extent the people of U.P. organised a Sammelan in Lucknow and they sabotaged all the improvements which Mahatma Gandhi had secured from 8 or 9 different States. That is the tradition of U.P. Do you know what our people say of U.P.? It is not 'United Provinces' but 'disuniting province' Excuse me. I did not want to take much of your time but I do not know how long I am going to live. I gave the best part of my life for spreading Hindi. I still wish that Hindi should be the all-India language. It must have a place in international communications also, especially in Asia. We are glad that our culture had once spread to Indo-China, Siberia and other places; but we seem to be ashamed when somebody like me says that we took some words from them also. In Bihar I once said that even in the Vedas, there are references of our contacts with the outside world. There are foreign words in the Vedas. There was an uproar. I refused to argue with them and yet hold to my views. All this is a warning. Unless we change our mind, and unless we reform and have a Catholic mind, Hindi has got no future. But if we reform and accept in spirit all that has been taught to

us by great men, then even Rajaji will come to our side.

5 P.M.

## MESSAGES FROM THE LOK SABHA

I. THE CONSTITUTION (TWELFTH AMENDMENT) BILL, 1962.

II. THE GOA, DAMAN AND DIU (ADMINISTRATION) BILL, 1962.

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

### I

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Constitution (Twelfth Amendment) Bill, 1962, which has been passed by Lok Sabha at its sitting held on the 14th March, 1962, in accordance with the provisions of article 368 of the Constitution of India."

### II

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Goa, Daman and Diu (Administration) Bill, 1962, as passed by Lok Sabha at its sitting held on the 14th March, 1962."

Sir, I lay a copy of each of the Bills on the Table.

THE VICE-CHAIRMAN (DR. A. SUBBA RAO): The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at one minute past five of the clock till eleven of the clock on Friday, the 16th March 1962.